

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI 'E' Bench : NEW DELHI

BEFORE SHRI SHAMIM YAHYA, ACCOUNTANT MEMBER
AND
SHRI VIMAL KUMAR, JUDICIAL MEMBER

ITA NO. 3645/DEL/2023
(AY 2016-17)

NAVEEN NARANG HUF,
291, Gujranwala Town,
Gujranwala Colony,
North West Delhi
Delhi – 110 009

(PAN: AACHN42922M)
(APPELLANT)

VS. DCIT, CC-29,
New Delhi
318, Income Tax Building,
E-2, ARA Centre,
Jhandewalan Extn.,
New Delhi-55

(RESPONDENT)

Appellant by : Shri Amit Goel, CA & Sh. Pranav
Yadav, Adv.

Respondent by : Ms. Baljeet Kaur, CIT-DR

Date of hearing : 11.02.2025

Date of pronouncement : 11.02.2025

ORDER

PER SHAMIM YAHYA, AM :

This appeal by the Assessee is directed against the Order dated 18.10.2023 of Ld. CIT(A-30), New Delhi relating to assessment year 2016-17.

2. At the time of hearing, Ld. AR for the assessee made a request for withdrawal of the assessee's appeal.
3. Learned CIT-DR has no objection on the request of the Assessee's Counsel for withdrawal of the appeal.
4. In view of above factual matrix, we accept the request of the assessee's AR, for withdrawal of the aforesaid appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the Open Court on 11.02.2025.

Sd/-
(VIMAL KUMAR)
JUDICIAL MEMBER

Sd/-
(SHAMIM YAHYA)
ACCOUNTANT MEMBER

SRBhatnagar

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Assessee/AO/CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

By order

Assistant Registrar, ITAT: Delhi Benches-Delhi